New Form Courier Bill of Entry-IV (CBE-IV)

[See Regulation 5]

Courier Bill of Entry for Samples and Free Gifts

	& Airport	_	Date of	1	Customs				
Address	of Arrival	No.	Arrival	of	Serial				
the				Shipment	No. and				
Authorise	ed				date				
Courier									
Sl. No.	AWB	No. of C	Consignees	State 6	of Description	n Qty.			
	No.	packages 1	Name &	Consumptio	on of goods				
		1	Address	of importe	ed				
				goods					
Invoice	Rate of	Assessable	CTH/Notfr	n. Value	Additional	Additional	GST	IGST	IGST
Value	Exchange	Value	No.	under	Duty Rate	Duty	Code	Rate	Exemption
				_					Notification
		(Sec. 14)		section		Amount			1 totty tettitoit
		(Sec. 14)		section 3 of	f	Amount			1 tottyteutton
		(Sec. 14)				Amount			1 totification
		(Sec. 14)		3 of		Amount			1 voigieunon
		(Sec. 14)		3 of Customs		Amount			1 to agreement
		(Sec. 14)		3 of		Amount			1 to tigicali

	IGST Amount	GST Compensation	GST	GST Compensation	Total Duty
		Cess rate	Compensation	Cess amount	
			Cess Exemption		
			Notification		
Ī					
L					

Declaration

- (i) I/We hereby declare that I/we have obtained the authorisation from each of the consignees mentioned above to act as an agent for the clearance of the goods described above.
- (ii) I/We hereby declare that the goods imported as per this Bill of Entry include only *bona fide* commercial samples, prototypes of goods and *bona fide* gifts of articles for personal use of a value not exceeding the value prescribed under the **Courier Imports and Exports (Clearance) Regulations, 1998** and which are for the time being not subject to any prohibition or restriction on their import into India.
- (iii) I/We enclose herewith (number) of airway bills and (number) of invoices for the aforesaid consignments with this Bill of Entry.
- (iv) I/We hereby declare that the contents of this Bill of Entry are true and correct in every respect and are in accordance with the Airway Bills, the invoices and other documents attached herewith.

Signature and Stamp of Authorised Courier.

Signature of Assessing Officer

Signature of Audit Officer

(Passed out of customs charge)

Signature of the Proper Officer.

New Form Courier Bill of Entry-V (CBE-V)

[See Regulation 5]

Courier Bill of Entry for Dutiable Goods

		Airport		ight		e of		port o					
Address	of	of Arriv	val No	0.	Arri	ival	Shi	pment	Serial				
the									No./date				
Authorise	ed												
Courier													
Sl. No.	ΑV	VS	No.	of C	onsig	nees	GS7	TIN	Description	Qty.			
	No		packa	ges N	ame	&			of goods	No./			
				A	ddres	S				Wt.			
Invoice	Ra	te of	Freig	ht C	Other]	Landi	ng A	ssessable				
Value	Ex	change	& Ins	S.		(Charg	ges V	alue				
								(F	Rs.) (Sec.				
								14	4)				
CTH/Not	tfn.	Duty		Valu	ıe	ETH	I/ /	Addl.	Additional	GST	IGST	IGST	IGST
No.		Rate/A	moun	t unde	er	Not	fn. I	Duty	Duty	Code	Rate	Exemption	Amount
				secti	on	No.		Rate	Amount		21000	Notification	111100000
				3	of	110.						Trougiculion	
				Cust									
				tarif	f								
				Act,									
				1975	5								
		1		1		1				1	1		

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GST Compensation Cess rate	GST Compensation Cess Exemption Notification	GST Compensation Cess amount	Total Duty
	*		

Please indicate all other charges such as commissions, includible in the assessable value as per Section 14 of the Customs Act, 1962.

- (i) I/We hereby declare that I/we have obtained the authorisation from each of the consignees mentioned above to act as an agent for the clearance of the goods described above.
- (ii) I/We declare that I/we have not received any other documents or information showing a different price, value, quantity or description of the said goods and that if at any time hereafter I/we receive any documents from the importer showing a different state of facts I/we will immediately make the same known to the Commissioner of Customs.
- (iii) I/We hereby declare that the contents of this Bill of Entry are true and correct in every respect and are in accordance with the Airway Bills and the invoices and other documents attached herewith.
- (iv) I/We enclose herewith (number) of airway bills and (number) of invoices for the aforesaid consignments with this Bill of Entry.

Signature of Audit Officer

Signature of Assessing Officer

(Passed out of customs charge)
Signature of the Proper Officer.

New Form Courier Bill of Entry-IX (CBE-IX) [See Regulation 5]

Courier Bill of Entry for Samples and Free Gifts

N	Vame	and Add	ress of	Name	of		Vehicle		Date		Pla			Custom	ıs		
t	he			custom	stati	on	Registra	tion	Arrival		orig	gin/ pl	ace	Serial			
P	Authorised Courier						No.				of l	of loading		No./date	e		
S	Invoi	No. of	Consig	State	of	Desc	Qua	Invoi	Rate	Asses	sab	CTH	Valı	ue Ada	ditio	Addit	GST
	ce	packa	nees	Consu	ımp	rip-	ntity	ce	of	le Va	lue	/	und	er nal	!	ional	Code
N	No.	ges	Name	tion	of	tion		Valu	Exch	(Section	on	Notif	secti	io Du	ty	Duty	
O	and		and	impor	ted	of		e	ange	14)		ica-	n 3	of Rat	te	Amo	
	date		Addres	goods		good						tion	Cus	to		unt	
			S	GSTI	V	S						No.	ms				
													tarif	ff			
													Act,				
													1973	5			
1																	
2																	-

IGST Rate	IGST	IGST	GST	GST	GST	Total Duty
	Exemption	Amount	Compensation	Compensation	Compensation	
	Notification		Cess rate	Cess	Cess amount	
				Exemption		
				Notification		

T 1	
Deci	aration

(i)	I/We hereby declare that I/We have obtained the authorisation from each of the consignees mention	led
()	above to act as an agent for the clearance of the goods described above.	

(ii)	I/We hereby declare that the goods imported as per this Bill of Entry include only bona fide
. ,	commercial samples, prototypes of goods and bona fide gifts of articles for personal use of a value not
	exceeding the value prescribed under the Courier Imports and Exports (Clearance) Regulations, 1998
	and which are for the time being not subject to any prohibition or restriction on their import into India.

(iii)	I/We enclose herewith aforesaid consignments with	(number) of airway bills and this Bill of Entry.	(number) of invoices for the
	aroresara consignments with	unis Bin of End y.	

(iv) I/We hereby declare that the contents of this Bill of Entry are true and correct in every respect and are in accordance with the Airway Bills, the invoices and other documents attached herewith.

Signature and stamp of authorised courier Signature of Audit Officer

Signature of Assessing Officer

(Passed out of Customs charge) Signature of the proper officer

New Form Courier Bill of Entry-X (CBE-X) [See Regulation 5]

Courier Bill of Entry for Dutiable Goods

Name and Name of land Vel			/ehicl	e Registration	n Date	of	Place	of	Customs S	erial		
	address of the customs			lo.		Arrival		Origin/Place		No. and date		
	Authorised station							of loa	ding			
Courier												
S.	Invoice	No. of	Consig	gnee	State of	Description	Qu	antity	Invoice	Rate of	Freight	Ins
No.	number	Packages	Name	and	Consumption	of goods	nuı	mber/	Value	Exchange		
	and		Addres	ss <i>of imported</i>			we	ight				
	date				goods							
					/GSTIN							
(1)	(2)	(3)	(4)		(5)	(6)	(7)		(8)	(9)	(10)	(11)

1. 2.

Othe r	Landin g Charge s	Assessabl e Value (Rs.) (Section 14)	CTH Notfn . No.	Duty Rate Amoun t	Value under section 3 of Custom s tariff Act, 1975	ETH Notfn . No.	Addi tional duty rate	Addi tiona l duty amo unt	GST Code	IGST Rate	IGST Exem ption Notifi cation	IGST Amou nt
(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)		(23)

1.								•					
2.													
3.													
		l other charg	ges such	as commis	ssions, ii	ncludible	e in the as	sessab	le value	e as pe	er Section 1	4 of the	
Custom	s Act, 196	2.											
													_
GST (Compensa	tion Cess		Compen		GST	Compensa	ıtion	Cess	Total o	duty		
rate			Cess Exemption			amount							
			Notific	ation									
					Decla	<u>ration</u>							
(i)	I/We he	reby declare	that I/V	We have ob	otained t	the author	orisation f	rom ea	ach of t	he co	nsignees m	entioned	
	above to	act as an ag	ent for t	he clearanc	e of the	goods d	escribed a	bove.					
(ii)	I/We her	reby declare	that I/W	e have not	receive	d any ot	her docum	nents or	r inforn	nation	showing a	different	
	price, va	alue, quantit	y or des	cription of	the said	d goods	and that i	if any 1	time he	reafte	r. I/We rec	eive any	
	documei	nts from the	importe	er showing	a differ	ent state	e of facts	I/We v	will im	mediat	tely make t	he same	
	known t	o the Comm	issioner	of Customs	S.								
(iii		reby declare										nd are in	
	accordar	nce with the	Airway	Bills and th	ne invoic	es and c	ther docu	ments a	attached	l herev	with.		
(v)	I/We	enclose here	with		(number	r) of airv	vay bills a	ınd		(num	ber) of inve	oices for	
	the afo	oresaid cons	ignment	s with this I	Bill of E	ntry.							
Signat	ure of Ass	sessing Offic	er			Signature of Audit Officer							
						(Pass	sed out of	Custor	ns char	ge)			
						`	ature of th			_ /			
						\sim							

New Form Courier Shipping Bill-II (CSB-II)

[See Regulation 6]

Courier Shipping Bill

	Airport of Departure		Airport of Shipment	
the	Берапше	1vo./date	Simpment	Serial
Authorised				No./date
Courier				

Sl.	Airw	No. of	Weig	Desc	Consig	GSTI	GST	Invoic	Val	Port of	Consi	Wheth	Wheth	Tot
N	ay	packag	ht	ri-	nor's	N	Invoic	e no.	ue	Shipm	gnee'	er	er	al
0.	Bill	es		ption	Name		e no.	and		ent	S	Suppl	agains	<i>IGS</i>
	No.			of	&		and	date			Name	y for	t Bond	T
				good	Addres		date	(other			&	export	or UT	paid
				S	S		(GSTI	than			Addre	is on		, if
							N)	GST			SS	payme		any.
							-	Invoic				nt of		
								e)				IGST		
												or not.		
												Pl		
												indica		
												te		

1. 2. 3.

Declaration

- (i) I/We hereby declare that I/We have obtained the authorisation from each of the consignors mentioned above to act as an agent for the clearance of the goods described above.
- [(ii) I /We hereby declare that the goods for export as per this Shipping Bill include only *bona fide* commercial samples and prototypes of goods and/or *bona fide* gifts of articles for personal use of a value not exceeding the value prescribed under the **Courier Imports and Exports (Clearance) Regulations, 1998** which are for the time being not subject to any prohibition or restriction on their export from India and on export of which no transfer of foreign exchange is involved.]
- (iii) I/We enclose herewith (number) of airway bills and (number) of invoices for the aforesaid consignments with this shipping bills.
- (iv) I/We hereby declare that the contents of this shipping bill are true and correct in every respect and are in accordance with the Airway Bills, the invoices and other documents attached herewith.

Signature and stamp of Authorised Courier

Signature of Proper Officer of Customs

New Form Courier Shipping Bill –V (See regulation 6)

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(1)	(2)	(3)	(4)	(5)	(6)
Name and	Name of Custom	Courier	Port of loading	Airline Name &	Customs
Address of the	station	Registration No.		Flight Number	shipping Bill
Authorized					Number and
Courier					Date

В

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9	9)		(1	.0)	(11)	(12)	(13)
S.	Cour	No.	Decla	Destin	Consig	IEC	Ter	Desc	ription	of goo	ods as	Inv	oice	Consig	Wheth	Whet
No	ier	of	red	ation	ner/	No.	ms	per E	Exporte	r Invo	ice	Va	lue	nee's	er	her
	AW	pack	Weig		Export	of	of					(FO	OB)	Name	export	under
	В	age	ht		er	the	invo							and	using	MEI
	No.				Name	Expo	ice							Addres	e-	S
					and	rter								S	comm	sche
					Addres										erce	me
					S										Yes/N	Y/N
															0	
								S.	Desc	Qty	HS	Cur	INR			
								No.	ripti		Cod	renc				
									on		e	у				

(1)	(2)	(3)	(4)	(5)	(6)
GSTIN	GST Invoice no.	Invoice no. and	Whether Supply	Whether	Total IGST
	and date (GSTIN)	date (other than	for export is on	against Bond	paid, if any
		GST Invoice)	payment of IGST	or UT	
			or not. Pl indicate		

Declaration:

- (i) I/We hereby declare that the Exporter mentioned above has authorized us for booking the shipment under the Courier Airway bill and act as an agent for clearance and export of the goods described above.
- (ii) I/We hereby declare that on the basis of declaration of the exporter, I/We abide by the declaration in CSB-V, above.

Signature of the Authorized person of the Authorized Courier with stamp of Authorized Courier

Let Export Officer of Customs (Stamp with Name and designation)

New Form Courier Bill of Export-II (CBEx-II)

[See Regulation 6] Courier Shipping Bill

Name and	Name of	Vehicle Registration	Place of	Customs	Department	Serial
Address of	land	No.	loading	No./date		
the	custom					
Authorised	station					
Courier						

S.	Invo	No.	Wei	Descrip	Consign	GST	GST	Invoi	Val	Port	Consign	Whet	Whet	Tot
N	ice	of	ght	tion of	or's	IN	Invo	ce	ue	of	ee's	her	her	al
0.	No.	packa		goods	Name		ice	no.		Shipm	Name	Suply	again	<i>IG</i>
	and	ges			and		no.	and		ent	and	for	st	ST
	date				Address		and	date			Address	expor	Bond	pai
							date	(othe				t is	or	d,
								r				on	UT	if
								than				paym		any
								GST				ent of		
								Invoi				<i>IGST</i>		
								ce)				or		
												not.		
												Pl		
												indic		
												ate		

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Declaration

- (i) I/We hereby declare that I/We have obtained the authorisation from each of the consignors mentioned above to act as an agent for the clearance of the goods described above.
- (ii) I /We hereby declare that the goods for export as per this Shipping Bill include only bona fide commercial samples and prototypes of goods and/or bona fide gifts of articles for personal use of a value not exceeding the value prescribed under the Courier Imports and Exports (Clearance) Regulations, 1998 and which are for the time being not subject to any prohibition or restriction on their export from India and on export of which no transfer of foreign exchange is involved.
- (iii) I/We enclose herewith _____ (number) of airway bills and _____ (number) of invoices for the aforesaid consignments with this Shipping Bill.
- (iv) I/We hereby declare that the contents of this shipping bill are true and correct in every respect and are in accordance with the Airway Bills, the invoices and other documents attached herewith.

Signature and stamp of **Authorised Courier**

Signature of Proper Officer of Customs